

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 699 AND 700 OF 2018 IN
DFR NO. 1781 OF 2018**

Dated: 31st May, 2018

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

M/s R. L. Steels & Energy Pvt. Ltd.

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G.Umapathy

Counsel for the Respondent(s) : Ms. Aanchal Arora
h/f Mr. Buddy A. Ranganadhan for R-1

Ms. Swapna Seshadri
Mr. Ashwin Ramanathan for R-3
Ms. Aparajita Upadhyay for R-6

ORDER

Learned counsel, Mr. G.Umapathy appearing for the Appellant submitted that Respondent Nos. 4 & 5 are proforma respondents, therefore, notice to them may be dispensed with.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Notice issued to Respondent Nos. 4 & 5 are dispensed with.

**IA No. 699 OF 2018
*(Application for leave to file Appeal)***

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent Nos. 1, 2, 3, & 6.

In the light of the submissions made in the application and the reasons stated therein, IA being IA No. 699 of 2018, may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and statement made in the Application, the same is accepted and leave to file the appeal is granted. The IA No. 699 of 2018 is allowed. With these observations, the application stands disposed of.

IA No. 700 of 2018
(Application for Condonation of Delay in filing appeal)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1, 2, 3 & 6.

The learned counsel appearing for the Appellant submitted that the instant application filed by the applicant for condoning the delay of 13 days in filing the Appeal, which has been explained satisfactorily and sufficient cause has been shown in the application, may kindly be accepted, the delay may kindly be condoned, and the matter may kindly be heard on merit.

Per contra, the learned counsel appearing for the Respondent Nos. 1, 2, 3 & 6 submitted that in the light of the statement made and the reasons stated in the application, the same may be accepted and appropriate order may be passed in the interest of justice.

Submissions made by the learned counsel appearing for the appellant and the learned counsel appearing for Respondent Nos. 1, 2, 3 & 6 as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1, 2, 3 & 6 and after careful perusal of the contents of the Application, the delay in filing has been explained satisfactorily and sufficient cause has been shown, the same is accepted and delay in filing

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the appeal is condoned. The IA No. 700 of 2018 is allowed. With these observations, the IA filed in the Appeal stands disposed of.

Registry is directed to number the appeal and post this matter for Admission on **01.06.2018**.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member